



THE ASSAM GAZETTE

অসাধাৰণ

EXTRAORDINARY

প্ৰাপ্ত কৰ্তৃত্বৰ দ্বাৰা প্ৰকাশিত

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GOVERNMENT OF ASSAM
ORDERS BY THE GOVERNOR
LEGISLATIVE DEPARTMENT : : : LEGISLATIVE BRANCH

NOTIFICATION

The 27th September, 2021

No. LGL.58/2017/66.— The following Act of the Assam Legislative Assembly which received the assent of the Governor on 23rd September, 2021 is hereby published for general information.

ASSAM ACT NO. XXXII OF 2021
(Received the assent of the Governor on 23rd September, 2021)
**THE MAJULI UNIVERSITY OF
CULTURE (AMENDMENT) ACT, 2021**

AN ACT

to amend the Majuli University of Culture Act, 2017.

Preamble

Whereas it is expedient to amend the Majuli University of Culture Act, 2017, hereinafter referred to as the principal Act, in the manner hereinafter appearing ;

Assam
Act No
XXXVII
of 2017

It is hereby enacted in the Seventy-second Year of the Republic of India as follows:-

Short title, extent and commencement

1. (1) The Act may be called the Majuli University of Culture (Amendment) Act, 2021.
- (2) It shall have the like extent as the principal Act.
- (3) It shall come into force at once.

Amendment of Preamble

2. In the principal Act, in the Preamble, in the first line and in fourth line, for the word "affiliating Cultural" the word "research" shall be substituted and after the word "University" the words "of Culture" shall be inserted.

Amendment of section 2

3. In the principal Act, in section 2,-
 - (i) clause (b) shall be deleted;
 - (ii) in clause (k), in second line, the words "as an affiliated Institute, or" shall be deleted and in the third line, for the word "constructed" the word "construed" shall be substituted;
 - (iii) in clause (m), in the third line, between the words "include" and "all", the words "Indian classical systems and" shall be inserted and at the end after the word "Assam" and the words "and other parts of North East India;" shall be inserted;
 - (iv) in clause (n), in between the words "Statutes," and "Regulations" the word and punctuation mark "Ordinance," shall be inserted ;
 - (v) in clause (q), in the first line and second line, in between the words "Statutes," and "Regulations" the words "Ordinances," shall be inserted.

- (vi) in clause (r), in the first line, for the words "Reader, Lecturer" the words "Associate Professor, Assistant Professor" shall be substituted;
- Amendment of section 3** 4. In the principal Act, in section 3, in sub-section (3), in the first line, in between the words "Act," and "and" the punctuation mark and the word ", Ordinances" shall be inserted ;
- Amendment of section 4** 5. In the principal Act, in section 4,-
- (i) in clause (i), at the end of the sentence, after the word "etc" the words "and other branches of liberal arts necessary towards understanding and development of culture and provide for a liberal education." shall be inserted.
- (ii) after clause (iv), following new clause (v) shall be inserted, namely:-
- “(v) to promote Indological studies and impart knowledge about origin and development of Indian culture including history, religion, philosophy, Ayurveda, Yoga and health keeping and other forms of knowledge, traditions constituting the sixty four *kalas* ; ”
- (iii) after clause (v), the clauses (v),(vi),(vii) and (viii) shall be renumbered as (vi), (vii), (viii) and (ix) and in clause (vi), so renumbered, in the fourth line, in between the words "folklore" and "by instruction", the words "oral tradition, ethnography, and all other branches of performing and liberal arts contributing towards theoretical, ethical, and practical understanding of culture" shall be inserted.
- Amendment of section 5** 6. In the principal Act, in section 5, in clause (x), in first and fourth line, for the words "readerships, lecturerships" the words "Associate Professorships, Assistant Professorships" shall be substituted and in the fourth line, in between the words "teaching" and "and research", the punctuation mark and word "non-teaching" shall be inserted.

- Amendment of section 6
7. In the principal Act, in section 6, in the first line, for the words "only on" appearing in between the words "grounds and religion" the word "of" shall be substituted.
- Amendment of section 9
8. In the principal Act, in section 9, in sub-section (5), the punctuation mark "." appearing at the end shall be substituted by the punctuation mark "." and thereafter the following new proviso shall be inserted, namely :-
- "Provided that the first Vice-Chancellor who may be appointed for a term of two years shall also be eligible for reappointment till the age of seventy."
- Amendment of section 10
9. In the principal Act, in section 10,-
- (i) in sub-section (1), in the second line, in between the words "officers" and "of the", the words "and employees" shall be inserted ;
 - (ii) in sub-section (4), in the second line, the words "or affiliated to" shall be deleted;
 - (iii) in sub-section (6), in clause (b), the words "non-teaching" shall be deleted ;
 - (iv) in sub-section (8), in the third and sixth line, after the word "Statutes" the words "the Ordinances" shall be inserted .
 - (v) in sub-section (9), in the second line, after the word "Statutes" the words "the Ordinances" shall be inserted.
- Amendment of section 11
10. In the principal Act, in section 11,-
- (i) in sub-section (1), in the second line, in between the words "Government" and "for such", the words "or by the Board" shall be inserted;

- (ii) in sub-section (2), in clause (b), in the second line, in between the words "University" and "including", the words "and such other property of the University as the Board /Vice-Chancellor shall commit to his/her charge and to manage such properties" shall be inserted;
- (iii) in sub-section (3), at the end of the sentence, after the word "Statutes" the words "and or assigned by the Vice-Chancellor" shall be inserted.
- Amendment of section 14**
11. In the principal Act, in section 14, in sub-section (2), in the second line, for the words "the other employees", the words "the Officers, teachers and other employees of the University" shall be substituted, and at the end of the sentence, after the word "Statutes" the words "Ordinances and Regulations framed from time to time" shall be inserted.
- Amendment of section 16**
12. In the principal Act, in section 16, in clause (e), in the second line, in between the words "Statutes" and "to be", the words "and Ordinances" shall be inserted.
- Amendment of section 17**
13. In the principal Act, in section 17,-
- (i) in sub-section (1),-
- (a) clause (e) shall be deleted;
- (b) after clause (n), the following new clauses (o), (p), (q), (r) and (s) shall be inserted, namely:-
- "(o) all Professors of the University;
- (p) all Associate Professors who are the Head of the Departments;
- (q) all Head of the Departments;
- (r) Principal of the Constituent Colleges; and
- (s) the Librarian of the University."
- (ii) in sub-section (4), in the third line, in between the words "Statutes" and "it shall", the words "and Ordinances" shall be inserted .

